

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GOLF TECHNOLOGIES PRIVATE LIMITED (under CIRP)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Golf Technologies Private Limited
2.	Date of incorporation of corporate debtor	13.02.2003
3.	Authority under which corporate debtor is incorporated / registered	RoC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200DL2003PTC118939
5.	Address of the registered office and principal office (if any) of corporate debtor	D-159 Okhla Industrial Area Phase-1, New Delhi, Delhi, India - 110020.
6.	Insolvency commencement date in respect of corporate debtor	11.05.2026 (order dated 11.05.2026 uploaded on 13.05.2026)
7.	Estimated date of closure of insolvency resolution process	07.11.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Amit Jain Registration No. IBBI/IPA-001/IP-P02836/2023-2024/14369.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: D-32 East of Kailash New Delhi 110065. Email: amitjain32@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: D-32 East of Kailash New Delhi 110065 Email: golf.cirp@gmail.com
11.	Last date for submission of claims	25.05.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	<b>NA</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/en/home/download">https://ibbi.gov.in/en/home/download</a> s

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Golf Technologies Private Limited on 11.05.2026 (order dated 11.05.2026 uploaded on 13.05.2026)

The creditors of Golf Technologies Private Limited, are hereby called upon to submit their claims with proof on or before 25.05.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.- Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

**AMIT JAIN**  
**Insolvency Professional**  
**IBBI/IPA-001/IP-P02836/2023-24/14369**



Sd/-  
Amit Jain

Interim Resolution Professional of Golf Technologies Private Limited  
IBBI/IPA-001/IP-P02836/2023-2024/14369  
AFA No: AA1/14369/02/311226/108802 valid upto 31.12.2026

Date: 13.05.2026  
Place: New Delhi